

**Bail Application No. 747**  
**FIR No.96/2020**  
**Police Station : Paschim Vihar**  
**State Vs. Rohit Khera**  
**U/s 420 IPC**


16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
None for the applicant / accused Rohit Khera.

None has appeared on behalf of applicant / accused despite repeated calls since morning.

Put up for appearing on behalf of applicant / accused on 15.07.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**

**FIR No.283/2019**  
**Police Station : Patel Nagar**  
**State Vs. Sushank @ Bobby @ Praveen & Others**


16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Learned counsel for the applicant / accused.

This is an application of interim bail for 45 days of the accused Sushank @ Bobby.

Let a report be called from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not, for **26.06.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**

Bail Application No. 579  
FIR No.86/2020  
Police Station : Paschim Vihar  
State Vs. Aditya Gupta  
U/s 498A/406/34 IPC

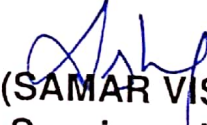
16.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
None for the applicant / accused Aditya Gupta.

None has appeared on behalf of applicant / accused despite repeated calls since morning.

Put up on 15.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.06.2020

**Bail Application No. 818**  
**FIR No.382/2014**  
**Police Station : Rajouri Garden**  
**State Vs. Sukhvinder**

16.06.2020

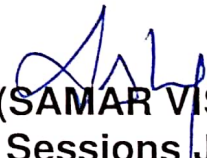
**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

None for the applicant / accused

None has appeared on behalf of applicant / accused despite repeated calls since morning.

Put up for appearing on behalf of applicant / accused on **26.06.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**

**FIR No.110/2020**  
**Police Station : Tilak Nagar**  
**State Vs. Rahul Kumar**  
**Under Section : 356/389/411/34 IPC**

16.06.2020


**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Learned counsel for applicant / accused through video-conferencing (CISCO Webex).

On enquiry, learned counsel submits that he is not aware about the disposal of previous bail application of applicant / accused. However, he submits that the accused is on interim bail vide order dated 08.04.2020 and the Hon'ble High Court has extended such interim bail till 15.07.2020 vide order dated 15.06.2020 passed by the Hon'ble High Court of Delhi in W.P.(C) 3037/2020.

In view of the same, since the applicant / accused is already interim bail, hearing is deferred for filing of the earlier order of disposal of bail application, if any by the next date of hearing.

Put up on **14.07.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**

**FIR No.23/2018**  
**Police Station : Khayala**  
**State Vs. Akbar Ali**  
**U/s 302/323/411/34 IPC**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Sh. Varun Gupta , learned counsel for applicant / accused through video-conferencing (CISCO Webex).

Let a report be called from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not, for **26.06.2020**.

Let death verification report of brother of applicant / accused be also called from the investigation officer for the next date.

  
(SAMAR VISHAL)

**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**

**FIR No.128/2020**  
**Police Station : Moti Nagar**  
**State Vs. Puneet**  
**U/s 376/506/323 IPC**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**


Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Learned counsel for the applicant / accused.  
Learned counsel for complainant.  
Complainant in person.

This is an application for further extension of interim bail granted to the accused Puneet vide order dated 25.04.2020, 04.05.2020 and 23.05.2020.

The ground for extension of bail is that the mother of applicant is to undergo further surgery on 19.06.2020. However, the medical document does not support this fact as only drainage of pus is to be done on that day. Complainant present in the Court has strongly opposed the application stating that the accused is misusing the liberty of interim bail and intimidating her. Her counsel further submits that the applicant has three sisters, who can also take care of his mother. The applicant/accused has sought interim bail for the purpose of surgery of his mother, which has been done. The applicant / accused has been granted the benefit of extension twice earlier. No ground is made out to further extend the bail more particularly in view of the allegations of the complainant of threat being extended to her by the applicant / accused. Accordingly, the application for extension of interim bail is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused.

The applicant shall surrender before the Jail Superintendent concerned today itself. Copy of this order be sent to Jail Superintendent concerned.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**

**Bail Application No. 501**  
**FIR No.423/2019**  
**Police Station : Paschim Vihar West**  
**State Vs. Karuna Parashar**  
**U/s 306/34 IPC**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Investigating officer ASI Rajender with police file.  
Sh. Neeraj Sharma learned counsel for applicant / accused.


It is submitted by the counsel for applicant/accused that the accused has joined investigation as and when called by the investigating officer. Investigating officer present has accepted this fact.

Investigating officer also submits that the investigation is pending and it will take some time. It is also submitted by the investigating officer that the investigation qua the present accused is going on. In these circumstances, hearing of the anticipatory bail application is deferred till the next date of hearing

The interim order dated 14.04.2020 is extended till next date of hearing.

Put up on **15.07.2020**.

Applicant / accused shall keep on joining the investigation as and when called by the investigating officer.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**




**FIR No.327/2016**  
**Police Station : Kirti Nagar**  
**State Vs. Vicky Singh @ Chiku**  
**U/s 381/342/394/397/395/412/120B/34/174A IPC**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Sh. A.F. Faizi, learned counsel for the applicant / accused.

This is an application for bail of the accused Vicky Singh @ Chiku. Issue notice of the application to the learned Additional Public Prosecutor for State for 26.06.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**

Bail Application no. 453/2020  
FIR No. 91/2020  
Police Station : Tilak Nagar  
State Vs. Gurvinder Singh  
U/s 376/506 IPC

16.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Shri. Dharmender Kumar, Ld. Counsel for the applicant/accused.  
None for the complainant.

Ld. Counsel for accused/applicant has requested that the applicant/accused may be admitted to regular bail by disposing off his bail application.

Today, neither the IO nor the complainant nor the counsel for the complaint are present.

In these circumstances, I do not find it expedient to pass any final order on the bail application of accused/applicant. ***However, keeping in view the previous orders dated 20.04.2020, 01.05.2020, 16.05.2020 and 02.06.2020, the interim bail already granted to accused/applicant Gurvinder Singh, vide order dated 19.03.2020, is further extended till 20.07.2020 on the same terms and conditions.***


Applicant/ accused shall surrender before the court on 20.07.2020.

Copy of order be sent to the Jail Superintendent for information.

Issue notice to the IO for the next date.

Put up for passing final order on the regular bail application of accused/ applicant on 20.07.2020.

At request, copy of order be given Dasti.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
04 West District, THC Delhi  
16.06.2020

**FIR No.62/2018**  
**Police Station : Rajouri Garden**  
**State Vs. Kamal @ Nitin & others**  
**U/s 302/147/149/120B IPC**


16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Sh. C.S. Dahiya, learned counsel for the applicant / accused.

This is an application for bail of the accused Rishabh Rai.

Let a report be called from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not, for **26.06.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**

**FIR No.746/2016**  
**Police Station : Hari Nagar**  
**State Vs. Sagar @ Sagar Rawat**  
**U/s 307/302/34 IPC**


16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020**

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Sh. Hari Om learned counsel for the applicant / accused.

This is an application of interim bail for 45 days of the applicant/accused.

Let a report be called from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not, for **26.06.2020**.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**16.06.2020**

FIR No. 602/2018  
Police Station : Tilak Nagar  
State Vs. Lakhvinder Singh  
U/s 448/380/420/506/120B/34 IPC

16.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.

Present: Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Ld. Counsel for applicant/accused.

This is an application for grant of anticipatory bail to accused Lakhvinder Singh, who is involved in case FIR no. 602/18 u/s 448/380/420/506/120B/34 IPC Ps Tilak Nagar

Reply filed by the IO.

As per reply, the present FIR has been registered at the complaint of Shri Didar Singh who made allegations against the applicant/ accused that on 07.10.2018, applicant/accused alongwith his associates forcibly took possession of his property bearing no. WZ-144, Khasra no. 13/23, Guru Nanak Nagar, Tilak Nagar, Delhi after breaking open its lock and also stole household articles kept in the said property. It is also mentioned in the reply that co-accused Harinder Singh was arrested on 06.10.2019 while the present accused was absconding and avoiding his arrest, hence PO proceedings were initiated against him and thereafter he was declared Proclaimed Offer by the concerned court on 10.01.2020. It is also stated that custodial interrogation of applicant/accused is required as the stolen articles have not been recovered so far and identification of other co-accused persons is yet to be done from the present accused. Further, applicant/ac-

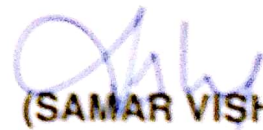


cused is also involved in case FIR no. 172/2017 U/s 147/148/149/307/324/326/452/506/34 IPC and the earlier application of applicant/accused for grant of anticipatory bail has been dismissed vide order dated 15.02.2020.

From the reply of IO, it is clear that applicant /accused has not only not cooperated in the investigation but also absconded and declared Proclaimed Offender. Earlier application of applicant/accused has already been dismissed on 15.02.2020. Keeping in view all the facts and circumstances of the case, I do not deem it fit to grant anticipatory bail to the applicant/accused. Accordingly, the bail application of applicant/accused Lakhvinder Singh stands dismissed.

Application stands disposed off accordingly.

At request, copy of order be given Dasti.



(SAMAR VISHAL)

Addl. Sessions Judge-08  
04 West District, THC Delhi

16.06.2020

**Bail Application no. 858/2020  
FIR No. 698/2019  
Police Station : Rajouri Garden  
State Vs. Shahid  
U/s 392/394/397/34/307**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.**


Present: Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri M.A Inayati, Ld. Counsel for applicant through video-conferencing (CISCO Webex).

Reply to the bail application not filed by the IO nor he is present.

IO be summoned to file reply on the next date.

Be listed on 18.06.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**16.06.2020**

**FIR No. 92/10**  
**Police Station : Nihal Vihar**  
**State Vs. Vidhya Sagar & ORs**  
**U/s 302/120B/34 IPC**  
**& 25/27/59 Arms Act**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.**

Present: Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).


Shri Raghav Mehendiratta, Ld. Counsel for accused/applicant.

This is an application for extension of interim bail of applicant/accused Gulab Singh.

Reply filed.

Ld. Counsel for applicant/accused has filed copy of order dated 15.06.2020 passed by the Hon'ble High Court in W.P ( C ) 3037/2020 whereby all the interim orders has been extended till 15.07.2020. Therefore, Ld. Counsel submits that his application now has become infructuous and he wants to withdraw the present bail application.

At request of Ld. Counsel for applicant/accused, the bail application of accused Gulab Singh is dismissed as withdrawn.

  
**(SAMAR VISHAL)**  
**Addl. Sessions/Judge-08**  
**04 West District, THC Delhi**  
**16.06.2020**



**Bail Application no.  
FIR No. 682/2020  
Police Station : Nangloi  
State Vs. Sarita  
U/s 380/411/34 IPC**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.**

Present: Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).


Shri Deepak, Ld. Counsel for accused/applicant.

This is an application for grant of bail to applicant/accused Sarita.

Reply to the bail application filed.

During the course of arguments, it is submitted by Ld. Counsel for accused/applicant that he does not want to press the bail application of accused and wants to withdraw the same.

In view of the submission of Ld. Counsel for accused/applicant, the bail application of accused Sarita is dismissed as withdrawn.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**16.06.2020**

**Bail Application no. 847/2020  
FIR No. 269/2017  
Police Station : Khyala  
State Vs. Afzal Khan @ Monu  
U/s 302/324/120B/34 IPC**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.**

Present: Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).


Shri Mohd. Anas, Ld. Counsel for applicant/ accused.

This is an application for grant of regular bail to applicant/accused Afzal Khan @ Monu.

Reply filed.

It is submitted by Ld. Counsel for applicant/accused that the matter is listed before the court of undersigned for 03.07.2020.

At request, bail application be listed on the date fixed i.e. 03.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
04 West District, THC Delhi  
16.06.2020

**Bail Application no. 1192  
FIR No. 127/2019  
Police Station : EOW West  
State Vs. Vinod Kumar Prasad  
U/s 420/467/468/471/120B IPC**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.**

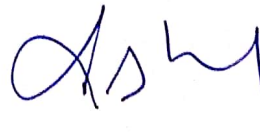
Present: Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Aneesh Bholra, Ld. Counsel for complainant.

Shri P.S Sharma, Ld. Counsel for accused/applicant.

This is second application for grant of bail to accused Vinod Kumar Prasad on the ground that accused is in judicial custody since 15.01.2020 and chargesheet has already been filed. It is stated that higher officials of HDFC Bank Ltd charged huge commission amounts from the customers and the loans were sanctioned without verification of the documents properly and applicant /accused has been unnecessarily made the scapegoat in the present case to save the higher officials. Further, applicant/accused has already been dismissed from the bank while he has nothing to do with the customers except bringing the documents which were required for sanctioning the loan by the customers. It is also stated that applicant/accused has already cooperated the investigating agency. Further, co-accused has been granted bail. It is also stated that accused is the only bread earner of his family consisting of his wife and two college going children. It is prayed that as the accused has clean antecedents, he may be granted bail.

Ld. Counsel for the complainant submitted that earlier two applications of applicant/accused for grant of interim bail were dismissed on 27.04.2020 and



26.05.2020 respectively while his application for grant of regular bail was dismissed on 05.06.2020. It is further submitted by Ld. Counsel that loan amounting to Rs.4.20 Crores was disbursed to the customers fraudulently by accused persons. It is also alleged that applicant/accused was involved in preparing fake documents for the purposes of fraudulent loans. Further, applicant/accused is an employee of HDB bank which is subsidiary of HDFC Bank and thus, caused loss to his own employer.

It is submitted by complainant's counsel that the total amount of such fraudulent loans is around Rs. 10 Crores and the applicant was involved in the disbursement of loan of Rs. 2.64 Crores.

On the contrary, it is submitted by Ld. Counsel for accused/applicant that chargesheet has been filed and there is no use to keep the applicant/accused behind the bar as the trial may take long time. Further, accused is the only bread earner of his family and two studying children.

Keeping in view the afore-discussed facts and circumstances and the seriousness of allegations also the fact that the applicant is involved in economic offence causing huge loss to bank, I do not find any justifiable ground to grant bail to accused / applicant, at this stage. Hence, the application for grant of bail to accused / applicant Vinod Kumar Prasad stands dismissed.

At request, copy of order be given Dasti.

Application stands disposed of accordingly.

  
(SAMAR VISHAL)

**Addl. Sessions Judge-08**  
**04 West District, THC Delhi**  
**16.06.2020**

**FIR No. 269/2017  
Police Station : Khyala  
State Vs. Mohd. Subhan & Ors  
U/s 302/324/120B IPC**

16.06.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020.**

**Present:** Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Anil Kumar Kaushik, through video-conferencing (CISCO Webex).

This is an application for grant of bail moved on behalf of accused/ applicant Mohd. Subhan.

At request of Ld. Counsel, be listed on 26.06.2020.

Notice be issued to IO for filing reply to the bail application on the next date.



**(SAMAR VISHAL)  
Addl. Sessions Judge-08  
04 West District, THC Delhi  
16.06.2020**

Bail Application No.1198  
FIR No.582/2020  
Police Station : Paschim Vihar West  
State Vs. Ravinder  
U/s 354/323/341/506 IPC

16.06.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 14.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).  
Investigating officer not present.  
None for complainant.  
Sh. Mohd Iqbal learned counsel for the applicant / accused.


On the last date of hearing, notice was issued to the complainant but she is absent.

Investigating officer is not present today. In these circumstances, hearing is deferred.

Issue fresh notice to the investigating officer as well as complainant for 16.07.2020.

Interim protection granted on the last date of hearing is extended till the next date of hearing subject to the same condition of joining the investigation as and when required by the investigating officer.

Copy of this order be given dasti to the counsel for applicant / accused.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.06.2020